

SLP(C)No. 18199 OF 2001

ITEM No.3

Court No.11

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.18199/2001

(From the judgement and order dated 14/09/2001 in WA 292/01
of The HIGH COURT OF GAUHATI)

UNITED BANK OF INDIA

Petitioner (s)

VERSUS

PRABIN KUMAR PHOOKAN & ORS.

Respondent (s)

(With prayer for interim relief)

Date : 31/10/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s) Mr. Dhruv Mehta, Adv.
Ms. Shobha, Adv.
Ms. Anu Mehta, Adv.
M/s K.L. Mehta & Co.,Adv.

For Respondent (s) Mr. Rajiv Mehta.,Adv.

UPON hearing counsel the Court made the following
O R D E R

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In view of the fact that the impugned order is an
interlocutory order, we are not inclined to interfere
with the same. Accordingly, the special leave petition
is dismissed.

We notice that the High Court in the impugned
order has directed the appeal to be posted for final
hearing within three months from the date of the said
order. We express the hope that the said appeal will be
accordingly disposed of by that period.

.SP1

Sushma

(Ramesh Chand)
Court Master